

HIGH COURT OF CHHATTISGARH : BILASPUR

NOTIFICATION

No. 502 /Rules/2017

Bilaspur dated 16/1/17

In exercise of the powers conferred under Articles 227, 233, 234 and 235 of the Constitution of India the High Court of Chhattisgarh hereby makes the following amendment in Column No. 2 at S. No. 1 of Schedule-I of the Chhattisgarh Judicial Officers (Confidential Rolls) Regulations, 2015 :-

AMENDMENTS

The following be added in Column No. 2 at S. No. 1 of Schedule-I after the words "Registrar (Inspection and Enquiry)" and before the words "and Registrar (Judicial)" :-

*“, Registrar (Computerization), Registrar
(Selection and Appointment Cell)”.*

By order of Hon'ble the High Court


(Arvind Singh Chandel)
Registrar General